

Monopoly Houses

501. SHRI V. GOPALSAMY:
SHRI L. GANESAN:

Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) the number of monopoly houses in the country as on the 31st March, 1985;

(b) the paid up capital of each of these houses during the last three years, yearwise; and

(c) the profits of each of these houses during the last three years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI ARIF MOHD. KHAN): (a) The information regarding the number of monopoly houses in the country as on 31-3-1985 is not available, since their assets position as on that date is not known, as the balance-sheets as at 31.3.1985 are not yet due for filing.

(b) and (c) In view of the above, since the monopoly houses are not identified as on 31-3-1985 details regarding paid-up capital and profits of the said monopoly houses are also not available.

Central Assistance for infra-structural development in No Industry District

502. DR. MOHD. HASHIM KIDWAI: Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

a) the names of the States which are to be given Central assistance for infrastructural development in 'No Industry Districts' during the current year; and

(b) the number of applications received for such assistance, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHD. KHAN):

(a) The names of States Union Territories having No Industry Districts and entitled for Central assistance for development of infrastructure in the identified growth centres in such districts are given in the booklet "Incentives for Industries in Backward Areas—April, 1984" read with Press Note No. 14/2/83-DBA-I, dated 9-4-85, copies of which are available in the Parliament Library.

(b) The Central assistance is given after the Project report is approved by State Level Committee constituted for the purpose and IDBI agrees to finance their share of the infrastructure development projects. So far no application, complete in all respects, has been received from any State.

Functioning of Directorate-General of Technical Development

503. SHRI THANGABALLU: Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) the details of the four-pronged plan of action drawn up for bringing about a change in the functioning of the Directorate General of Technical Development, as has been announced by the Director General of Technical Development in a recent exclusive interview to the Standard; and

(b) whether computer print-outs regarding industrial licensing and industrial capacity data and data on technology and capital goods are being given to the Centre, the State Government's and the concerned entrepreneurs for use by them?

THE MINISTER OF STATE
IN THE MINISTRY OF INDUS-
TRY AND COMPANY AFFAIRS
(SHRI ARIF MOHD. KHAN)

(a) The four-pronged plan of action drawn up by the Directorate General of Technical Development comprises the following:—

- (1) Technology Development;
- (2) Decentralisation of Directorate General of Technical Development activity through Regional offices;
- (3) Drawing of plans for export generation; and
- (4) Development of a suitable management information system.

(b) No, Sir. The computer print-outs are under formulation and are not being supplied at present.

Allotment of cars/scooters to Members of Parliament

504. SHRI P. N. SUKUL: Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) whether there is any quota for the allotment of cars and scooters to the Members of Parliament;

(b) if so, what is the break-up for different makes of cars and scooters for the purpose; and

(c) if not, since when this quota is not there and the reasons therefor?

THE MINISTER OF STATE
IN THE MINISTRY OF INDUS-
TRY AND COMPANY AFFAIRS
(SHRI ARIF MOHD. KHAN):

(a) No, Sir.

(b) Does not arise.

(c) Due to improved availability of cars and scooters, the Distribution and Sale Control Orders were rescinded in 1976 and 1978 respectively.

टाटाओं द्वारा कारें बनाने के कारखानों की स्थापना

505. श्री जगदम्बी प्रसाद यादव :

श्री अश्विनी कुमार :

क्या उद्योग और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि टाटा भी कार बनाने का कारखाना लगाने जा रहे हैं; यदि हां, तो इसका ब्यौरा क्या है;

(ख) इस कार का बांड नाम क्या होगा, इसकी कीमत क्या होगी और यह कब तक बाजार में आ जायेगी; और

(ग) देश में और कौन-कौन सी कंपनियां कार बना रही हैं; क्या वे स्वतन्त्र रूप से कार बना रहे हैं या किसी के सहयोग से और उनकी आर्थिक और तकनीकी स्थिति क्या है?

उद्योग और कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री आरिफ मोहम्मद खान) :

(क) उदार लाइसेंसिकरण नीति के अधीन टेलको को अपने वर्तमान कारखानों में कारों के निर्माण के लिए सरकार से अनुमति लेने की आवश्यकता नहीं है। फिर भी, कारों के निर्माण हेतु विदेशी सहयोग के लिए टेलको से कोई प्रस्ताव प्राप्त नहीं हुआ है।

(ख) प्रश्न ही नहीं उठता।

(ग) देश में यात्री कारों के निर्माता हैं :—

1. मेसर्स हिन्दुस्तान मोटर्स लिमिटेड, उत्तरपाड़ा, पश्चिम बंगाल
2. मेसर्स प्रीमियर आटोमोबाइल्स लिमिटेड, बम्बई
3. मेसर्स स्टैन्डर्ड मोटर प्रोडक्ट्स आफ इण्डिया लिमिटेड, मद्रास
4. मेसर्स मारुति उद्योग लिमिटेड, गुड़गांव
5. सिपानी आटोमोबाइल्स लिमिटेड, बंगलौर

प्रथम चार कम्पनियों की वित्तीय तथा तकनीकी स्थिति संतोषजनक है। मेसर्स सिपानी आटोमोबाइल्स को घाटा हो रहा है।